

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 203  
IB-325/ND/2020**

**IN THE MATTER OF:**

**M/s. Resbird Technologies Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Travel Planners Ltd. & Ors.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 29.01.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Mr. Virender Mehta, Mr. Tarak  
Saha, Advocates**

**For the Respondent/ Corporate-debtor :**

**ORDER**

After some argument learned counsel for the petitioner seeks time to produce the statement of account to show that the cheque amount is debited from the account of the operational-creditor and credited to the account of the corporate-debtor. Post the matter to 19<sup>th</sup> February, 2020.



**(V.K. Subburaj)  
Member (T)**



**(Abni Ranjan Kumar Sinha)  
Member (J)**